

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. Appeal (AT) (Ins) No. 203 of 2020

IN THE MATTER OF:

Committee of Creditors of Educomp Solutions Ltd. ...Appellant

Versus

Ebix Singapore Pte. Ltd & Anr. ...Respondents

Present:

For Appellant:- Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha and Ms. Moulshree Shukla, Advocates.

For Respondent: Mr.Sumesh Dhawan with Mr. Vatsala kak, Mr. Gautam Swarup, Advocate for R2. Ms. Anisha Mahajan, Advocate for R1(RP).

O R D E R

17.02.2020 It is represented on the side of the Appellant that Reply-Affidavit of Respondent No.1 was received and that the Rejoinder is to be filed and hence some little accommodation is sought for, in this regard.

It is represented on behalf of the 2nd Respondent that she is not seeking for filing of Reply. Acceding to the request for filing Rejoinder of the Appellant, the matter is adjourned to **16th March, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Vijai Pratap Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

RK/nn